

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

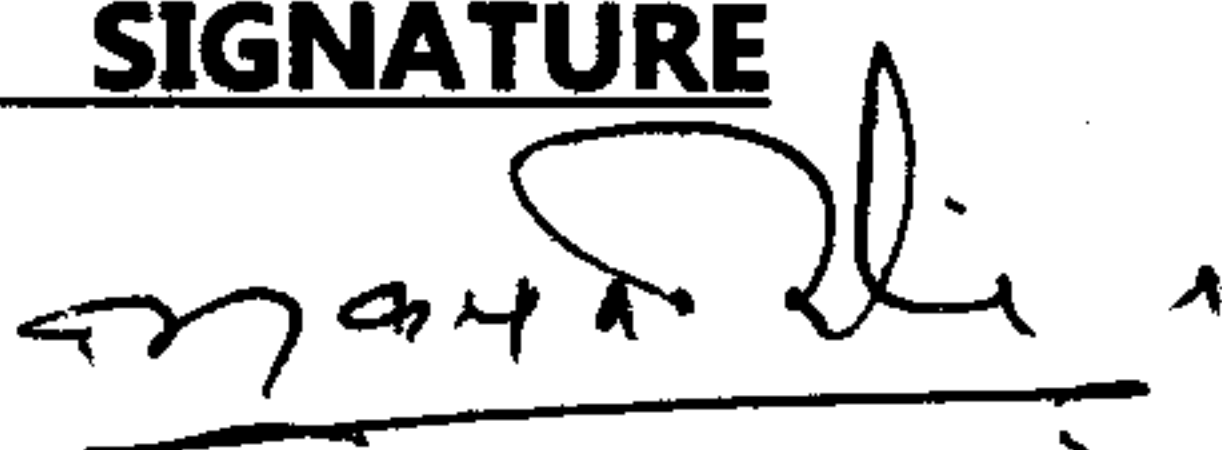
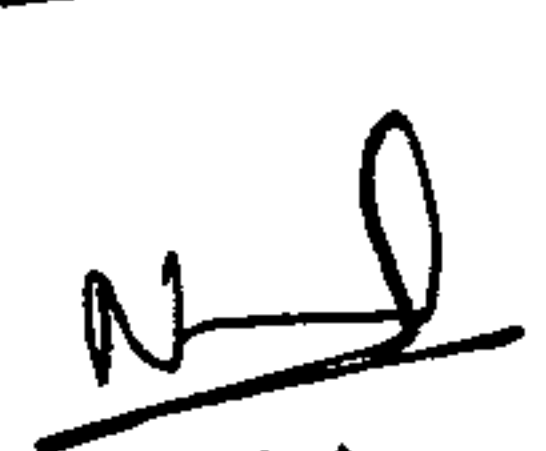
**C.P. (I.B) No. 18/9/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: KEI Industries Ltd  
V/s.  
Nish Techno Projects Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AJAY KOHLI	ADVOCATE	PETITIONER	
2.	NISHA OJHA i/b WADIA GHANDY & Co. (AHMEDABAD)	ADVOCATE	Respondent	

**ORDER**

Learned Advocate Mr. Ajay Kohli i/b Kohli & Sobti present for Operational Creditor/Petitioner. Learned Advocate Ms. Nisha Ojha i/b Wadia & Ghandy present for Respondent.

Joined purshis filed seeking permission to withdraw.

Permission granted.

Petition is disposed of as withdrawn.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**